# IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-437(PB)/2017

## IN THE MATTER OF:

Mecasa Furnishing Pvt. Ltd.

APPLICANT / PETITIONER

Bhasin Infotech & Infrastructure Pvt. Ltd.

RESPONDENT

### SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.02.2018

# Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

Sh. S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

## PRESENTS:

For the Petitioner(s):-

For the Respondent(s):-

Mr. Vivek Malik, Mr. Dhawal Jain, Advocates

#### ORDER

After hearing the arguments, we find that the present case deserves to be solved by mutual negotiations. Let parties and the Counsel sit together for reaching a negotiable settlement so as to avoid the extreme step of CIRP. Needful shall be done within next 15 days.

List for arguments on 23rd February, 2018.

(M. M. KUMAR)

PRESIDENT

Sd1-

(S. K. MOHAPATRA) MEMBER (TECHNICAL)